

B.M.SHYAM PRASAD01/10/2021 The learned counsel for the petitioner submits that Court fee is paid today and seeks leave to place on record receipt in this regard. The learned counsel is permitted and it is taken on record for verification by the office. The learned also seeks leave to place on record verifying affidavit to comply with one of the office objections. The learned counsel is permitted and the same is taken on record calling upon the learned counsel to stitch the verifying affidavit as required by the rules during the day. The other office objections on perusal, stand overruled. The learned counsel for the petitioner is heard on grant of ad interim order and the records are perused. The learned counsel for the petitioner submits that: a) The petitioner is undergoing trial for multiple offences which includes offences punishable under Sections 302 and 307, 212, 201 read with Section 34 of the Indian Penal Code, 1860. The respondent No.2 has produced a series titled "Crime Stories. India Detective" which is available as a content on online platform Netflix offered by the respondent No.1. The first episode in this series is titled "A Murdered Mother" and is a content containing the visuals of the investigation by the Police in the FIR against the petitioner and another. b) This content prejudices the petitioner's defence as it contains interview recorded during the investigation and video recording of a purported confession. The petitioner's right to a free and fair trial is severely prejudiced. This is apart from violating the petitioner's privacy, and the content, without any justification, exposes the petitioner to ridicule and harassment by the public at large. The petitioner has therefore filed suit against the respondents along with an application for temporary injunction. c) The civil Court has only issued suit summons and emergent noticed on I.A. without considering that the delay in granting interim order would defeat the very purpose of the application as also the suit, and prejudice the petitioner's interest without any remedy. d) The Episode No.1 of the series "Crime Stories. India Detective" and titled "A Murdered Mother" is on the Over the Top (OTT) platform and is available for viewing to all the registered users. The content being available for viewing the petitioner would be put to harassment and prejudice. In consideration of these submissions, the respondents, subject to further orders, are called upon to block streaming, broadcasting, telecasting or otherwise making available the content of the Episode No.1 of the Series 1 of the documentary "Crime Stories. India Detective" titled "A Murdered Mother" on Netflix. Issue emergent notice to the respondents returnable by 21.10.2021.